

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- †2072**  
TO BE ANSWERED ON- 12/02/2026

**CLAIMS UNDER FRA, 2006**

†2072. SHRI RAJKUMAR ROAT:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of Individual and Community Forest Rights claims received so far across the country under the Forest Rights Act, 2006, along with the number of claims approved, rejected and pending in the country, State-wise;
- (b) the details of the forest titles granted under the Forest Rights Act, 2006 that have been entered in the revenue records and the benefits being extended to such forest title holders, State-wise;
- (c) whether the Union Government intends to reconsider all Community and Individual Forest Rights claims that have been rejected under the said Act;
- (d) if so, the details thereof including timeline and if not, the reasons therefor; and
- (e) the details of the prescribed time-limit for disposal of applications filed under the said Act?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGA DAS UIKEY)

**(a):** As per the provisions of 'The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006' and Rules made thereunder, the State Governments are responsible for implementation of various provisions of the Act and are being implemented in 20 States and 1 UT. Ministry of Tribal Affairs (MoTA) compiles the Monthly Progress Reports (MPR) submitted by States/UTs.

As per the latest information reported by the States and collated under MPR as on 31.12.2025, a total of 51,92,219 claims have been received comprising **49,77,166 Individual Forest Rights (IFR) and 2,15,053 Community Forest Rights (CFR) claims**, out of which a **total of 25,43,580 claims approved (24,20,251 IFR and 1,23,329 CFR)**. Also, a total of **18,90,360 claims are rejected** and a total of **7,58,279 claims are pending** for decision. A statement

showing state wise details of claims settled along with details of claims filed, titles distributed and claims rejected as on 31.12.2025 is at **Annexure-I**.

(b): State/UT Governments are responsible for implementation of various provisions of the FRA and Rules made thereunder. Provisions contained under rule 8 of FRA Rules 2012, obligates the District Level Committee (DLC), constituted as per provisions of FRA, 2006 and rules therein, for proper maintenance of the record of rights. Ministry has been issuing directions to the States/UTs for implementation of the FRA. The details of the forest titles entered in the revenue records are not centrally maintained by MoTA.

Further, to provide sustainable livelihoods, and enhance the welfare of forest-dwelling tribal communities, Government of India has launched scheme of 'Dharti Aaba Janjatiya Gram Utkarsh Abhiyan' (DA JGUA) which inter alia focuses on effective implementation of FRA and convergence of benefits of various Government Schemes (Schemes of Dept of Animal Husbandry, Rashtriya Krishi Vikas Yojana, PM Kisan Samman Nidhi under Dept of Agriculture, PM Matsya Sampada Yojana under Dept of fisheries) to FRA Patta holders to ensure socio economic development. The details are at **Annexure-II**.

(c): State/UT Governments are responsible for implementation of various provisions of the FRA and Rules made thereunder.

(d): The question does not arise in the view of above.

(e): Forest Rights Act and its rules, does not prescribe a time-limit for disposal of applications filed.

Annexure I referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2072 to be answered on- 12.02.2026 regarding “Claims under FRA, 2006”:

State wise details of claims filed, titles distributed, rejected and pending for decision, as per information received from States/ UT till 31.12.2025:

S. No.	States	No. of Claims received upto 31.12.2025			No. of Titles Distributed upto 31.12.2025			No. of Claims Rejected			No. of Pending Claims
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total	
1	Andhra Pradesh	285,115	3,294	288,409	226,667	1,822	228,489	56,925	1,470	58,395	1,525
2	Assam	180,965	7,547	188,512	84,861	2,575	87,436	15,772	607	16,379	84,697
3	Bihar	4,696	0	4,696	191	0	191	4,496	0	4,496	9
4	Chhattisgarh	890,220	57,259	947,479	481,432	52,636	534,068	403,129	3,658	406,787	6,624
5	Goa	9,958	388	10,346	1,028	19	1,047	1,266	24	1,290	8,009
6	Gujarat	183,055	7,187	190,242	98,732	4,792	103,524	0	2,331	2,331	84,387
7	Himachal Pradesh	5,931	864	6,795	883	148	1,031	55	0	55	5,709
8	Jharkhand	107,032	3,724	110,756	59,866	2,104	61,970	26,370	1,737	28,107	20,679
9	Karnataka	289,236	5,940	295,176	15,355	1,345	16,700	258,109	4,270	262,379	16,097
10	Kerala	44,455	1,014	45,469	29,422	282	29,704	12,821	296	13,117	2,648
11	Madhya Pradesh	585,326	42,187	627,513	266,901	27,976	294,877	310,216	12,191	322,407	10,229
12	Maharashtra	397,897	11,259	409,156	199,667	8,668	208,335	170,487	2,144	172,631	28,190
13	Odisha	732,866	36,777	769,643	464,329	9,352	473,681	145,762	578	146,340	149,622

14	Rajasthan	113,16 2	5,213	118,3 75	49,21 5	2,551	51,76 6	63,466	2,455	65,92 1	688
15	Tamil Nadu	33,119	1,548	34,66 7	15,44 2	1,066	16,50 8	12,293	418	12,71 1	5,448
16	Telangana	651,82 2	3,427	655,2 49	230,7 35	721	231,4 56	92,744	1,682	94,42 6	329,367
17	Tripura	200,55 7	164	200,7 21	127,9 31	101	128,0 32	68,785	63	68,84 8	3,841
18	Uttar Pradesh	92,972	1,194	94,16 6	22,53 7	893	23,43 0	70,435	301	70,73 6	0
19	Uttarakhand	3,587	3,091	6,678	184	1	185	3,403	3,090	6,493	0
20	West Bengal	131,96 2	10,11 9	142,0 81	44,44 4	686	45,13 0	87,333	9,254	96,58 7	364
21	Jammu&Kashmir	33,233	12,85 7	46,09 0	429	5,591	6,020	32,727	7,197	39,92 4	146
<b>TOTAL</b>		<b>4,977, 166</b>	<b>215,0 53</b>	<b>5,192 ,219</b>	<b>2,420 ,251</b>	<b>123,3 29</b>	<b>2,543, 580</b>	<b>1,836, 594</b>	<b>53,766</b>	<b>1,890 ,360</b>	<b>758,279</b>

**Annexure II referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2072 to be answered on- 12.02.2026 regarding “Claims under FRA, 2006”:**

**Benefits extended to FRA Patta holders under ‘Dharti Aaba Janjatiya Gram Utkarsh Abhiyan’ (DA JGUA):**

- i. **Department of Agriculture & Farmers Welfare** (Sustainable Agriculture promotion in FRA implementing states).
  - An amount of Rs 2500 Cr (500 Cr per annum) to be utilized from the DAPST funds targeting 2 Lakh FRA Patta holders.
  - MoA&FW has modified guidelines of Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY) and for 4 states Assam, Madhya Pradesh, Odisha and Jammu & Kashmir benefiting 1,73,097 beneficiaries have been Identified.
  
- ii. **Department of Animal Husbandry and Dairying** (Support to FRA patta holders through animal husbandry schemes).
  - An amount of Rs 75 Cr (15 Cr per annum) to be utilized from the DAPST funds targeting 8500 IFR farmers/entrepreneurs to be supported with different livestock-related interventions like poultry, goat and sheep rearing etc in the next 5 years under National Livestock Mission (NLM).
  - Guidelines on Implementation of DAJGUA under the National Livestock Mission was issued to States dated 29.11.2024.
  - For FY 2025-26 – Rs. 8 Cr. funds released to Jammu & Kashmir - Rs.3 Cr, Gujarat - Rs.15 Lakh, Tripura- Rs.1.5 Cr., Assam- Rs.1.5 Cr , Madhya Pradesh – Rs. 1 Cr. & Chhattisgarh- Rs. 70 Lakh.
  
- iii. **Department of Fisheries** (Support to tribal fishermen and CFR holders for pisciculture):
  - An amount of Rs 375 Cr (75 Cr per annum) to be utilized from the DAPST funds and the targeted beneficiaries are 1,000 CFR and 100,000 IFR.
  - The Details of the Approved Proposal and Details are mentioned below:

Sr. No.	States	Financial details of the proposals (Rupees in Cr.) till FY 25 26			
		Total	Central Share	State Share	Beneficiary Share (10%)
1	Assam	2	1.62	0.18	0.2
2	Jharkhand	34.07	18.4	12.26	3.41
3	Tripura	2.44	1.97	0.22	0.24
4	Goa	0.15	0.08	0.05	0.02
5	Madhya Pradesh	20.36	11.01	7.34	2.01
6	Maharashtra	9.71	5.24	3.5	0.97
7	Bihar	1.38	0.75	0.5	0.13
8	Chhattisgarh	28.08	15.17	10.11	2.8
9	Himachal Pradesh	0.58	0.47	0.05	0.06
10	Gujarat	22.3	12.04	8.02	2.24
11	Jammu & Kashmir	2.02	1.82	-	0.2
12	Uttarakhand	0.57	0.47	0.05	0.05
13	Andhra Pradesh	4.72	2.56	1.7	0.47
14	Karnataka	5	2.7	1.8	0.5
Total		<b>133.38</b>	<b>74.3</b>	<b>45.78</b>	<b>13.3</b>

\*\*\*\*\*